

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS
(ENGLISH VERSION)**



Fourth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-FOURTH REPORT

(Fourth Lok Sabha)

1. the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-fourth Report.

2. The Committee met on the 25th February, 1969, for—

I. Allocation of time to the Resolutions set down in the List of Business for Thursday, the 27th February, 1969.

II. Classification and allocation of time for discussion of Bills (vide Appendix).

Allotment of time to Resolutions

3. The Members whose Resolutions had been included in the List of Business for the 27th February, 1969 had been invited to present their views on the Resolutions before the Committee. Shri Chintamani Panigrahi attended the sitting.

4. The Committee recommended the allocation of time as follows:—

(1) Resolution regarding Amortisation of debts of States. 1½ hours.

(2) Resolution regarding Electoral reform. 1½ hours.

(3) Resolution regarding Restiveness and frustration among students. 1½ hours.

Classification and Allocation of time to Bills

5. The Members concerned had been invited to present before the Committee their views on their Bills. Shri S. S. Kothari attended the sitting.

6. After considering all aspects of the Bills, the Committee placed one Bill in Category 'A' and 13 Bills in Category 'B' and allotted time for each of these Bills as shown in column 5 of the Appendix.

Recommendations

7. The Committee recommended that—

(i) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House; and

(ii) the classification and allocation of time to Bills by the Committee as shown in the Appendix be agreed to by the House.

NEW DELHI;

February 25, 1969.

Phalgun 6, 1890 (Saka).

R. K. KHADILKAR,

Chairman,

Committee on Private Members' Bills
and Resolutions.

APPENDIX

S. No.	Name of the Bill and the Member-in-charge	Bill No.	Category allotted	Time allotted by the Committee
1	2	3	4	5
1.	The Indian Penal Code (Amendment) Bill, 1968 (<i>Insertion of new section 121B</i>) by Shri Kanwar Lal Gupta	101 of 1968	B	1 hour
2.	The Constitution (Amendment) Bill, 1968 (<i>Substitution of article 43</i>) by Shri Kanwar Lal Gupta	99 of 1968	B	1 hour
3.	The Constitution (Amendment) Bill, 1968. (<i>Amendment of articles 75 and 164</i>) by Shri Kanwar Lal Gupta	100 of 1968	B	1 hour
4.	The Income-tax (Amendment) Bill, 1969 (<i>Amendment of section 80C</i>) by Shri S. S. Kothari	1 of 1969	B	1 hour
5.	The Public Undertakings (Compulsory Approval of Agreements) Bill, 1969 by Shri S. S. Kothari	5 of 1969	B	1 hour
6.	The Gold (Control) Amendment Bill, 1969 (<i>Amendment of sections 16, 27, etc.</i>) by Shri Benoy Krishna Daschowdhyur	4 of 1969	B	1 hour
7.	The Constitution (Amendment) Bill, 1969 (<i>Amendment of articles 32 and 226</i>) by Shri Teenueti Varwanatham	2 of 1969	B	1 hour
8.	The Constitution (Amendment) Bill, 1969 (<i>Amendment of Eighth Schedule</i>) by Shri Bhogendra Jha	7 of 1969	B	1 hour
9.	The Constitution (Amendment) Bill, 1969 (<i>Amendment of article 24C and First Schedule</i>) by Shri Benoy Krishna Daschowdhyur	3 of 1969	B	1 hour
10.	The Food Corporations (Amendment) Bill, 1969 (<i>Substitution of section 34</i>) by Shri C. C. Desai	6 of 1969	B	1 hour
11.	The Central Universities (Students' Participation) Bill, 1969 by Shri Madhu Limaye	11 of 1969	A	1½ hours
12.	The University Grants Commission (Amendment) Bill, 1969 (<i>Insertion of new section 12A we</i>) by Shri Madhu Limaye	8 of 1969	B	1 hour
13.	The Representation of the People (Amendment) Bill, 1969 (<i>Amendment of section 62</i>) by Shri Mahat Singh Bharti	13 of 1969	B	1 hour
14.	The Adoption of Religion Bill, 1969 by Shri Mahat Singh Bharti	12 of 1969	B	1 hour